

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**CP No.81/2017  
In  
OA No.2047/2016**

**New Delhi, this the 20<sup>th</sup> day of April, 2017**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K.Basu, Member (A)**

1. Shri Mata Plat Dubey  
S/o Shri Bhagwat Dubey  
R/o RZ-45, A Block, Jai Vihar Cant  
New Delhi – 110 043.
2. Shri Chhote Lal  
S/o Shri Mittu Ram  
R/o RC-1537, Dharam Vihar  
Khoda Colony, Ghaziabad – UP.
3. Shri Ajay Kumar  
S/o Shri Babu Ram  
R/o A-10/179, Rajveer Colony  
Gharoli Extension, Delhi – 96.
4. Shri Ram Avtar  
S/o Late Ram Karan  
R/o B-2/309, Rajveer Colony  
Gharoli Extension, Delhi-96.
5. Shri Jiya Lal  
S/o Shri Budhi Ram  
R/o M-71, Dharam Vihar  
Khoda Colony, Ghaziabad, U.P.
6. Shri Ajay Kumar Rai  
S/o Late Santu Rai  
R/o J-86-A, Saurav Vihar  
Jaitpur Road Badarpur  
New Delhi – 110 044.
7. Shri Om Prakash Yadav  
S/o Shri Gayadin Yadav  
R/o A-58, Mahavir Enclave  
New Delhi – 110 045.

.... Petitioners

(By Advocate:None)

## VERSUS

1. Shri R.N.Tiwari  
General Manager (Admn.)  
Mahanagar Telephone Nigam Ltd.  
Khurshid Lal Bhawan  
Connaught Place  
New Delhi – 110 001.
  
2. Shri N.K.Joshi  
Executive Director  
Mahanagar Telephone Nigam Ltd.  
Khurshid Lal Bhawan  
Connaught Place  
New Delhi – 110 001. .... Respondents.

(By Advocate:Shri Vikrant Narayan Vasudeva)

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

None for the petitioners.

2. The learned counsel for the respondents while producing an order dated 09.03.2017 submits that they have fully complied with the orders of this Tribunal by passing the said speaking order in respect of applicants.
  
3. In view of the substantial compliance, the CP is closed. Notices are discharged. However, the applicants are at liberty to question the order now passed by the respondents, if they are having any grievance, in accordance with law. No costs.

**(P.K.Basu)**  
**Member (A)**

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**(V. Ajay Kumar)**  
**Member (J)**